

ITEM NO.14 Court 6 (Video Conferencing) SECTION XVI-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) Nos.1445-1446/2021

CENTRAL BOARD OF DIRECT TAXES ETC. Petitioner(s)

VERSUS

LAKSHYA BUDHIRAJA & ANR. ETC. Respondent(s)

(IA No.105103/2021-STAY APPLICATION)

Date : 03-09-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. N. Venkataraman, ASG
Mr. Zoheb Hossain, Adv.
Mr. Rupesh Kumar, Adv.
Mr. Praneet Pranav, Adv.
Mr. Ardhendumauli K. Prasad, Adv.
Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Learned Additional Solicitor General submits that matters are pending in Allahabad, Delhi, Telangana and Kerala.

The petitions before the High Courts are stated to be predicated on a challenge to the Faceless Appeal Scheme, 2020 on the ground that no "personal hearing" has been granted and that such a discretion may not be left to the Chief Commissioner or the Director General.

The aforesaid being the only short question, issue notice, returnable on 01st October, 2021.

Dasti, in addition, is also permitted.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER